

SUPREME COURT OF INDIA

Inderpal

Vs.

State of M.P.

(K.T.Thomas and R.P.Sethi JJ.)

06.12.2000

ORDER

The Text below is only a summarized version of the order pronounced

Appellant charged for offence under Section 306. High Court while dealing with appeal found appellant guilty of offence under Section 498A. On appeal Supreme Court set aside conviction of appellant as there was no single piece of evidence that can be admitted in law to be used against appellant.